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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH , NEW DELHI

CIVIL CONTEMPT PETITION NO.149 of 1988
IN

ORIGINAL APPLICATION NO. 1721 of 1987

Surender Nath Applicant .

versus

Union of India and others. . . . Respondents.

Hon ble A. Johri, A. M.
Hon ble G.S. Sharma, J.M.

We have heard Sri K.L. Bhatia for the applicant and Sri K.P.Khurana in CCP.NO.149 of 1988. The prayer made in the C.C.P. is that a case may be ordered to be registered against Dr. G.K. Vishwakarma, Director General of Health Services and Dr. Nirendra Behari, Medical Superintendent of R.M.L.Hospital, New Delhi under contempt of Court and necessary proceedings may be taken against them for having committed the wilful disobedience in implementation of the directions of this Tribunal. Both the learned counsel in O.A. No. 1721 of 1987 and in M.P.No. 2258 of 1988 submitted that since the final order has already been issued in this matter, the contempt petition does not survive any more. We called for the file of M.P.No.2258 of 1988 and verified that on 19.12.88, a direction was issued to the respondents to consider the appointment of the applicant to the post of Senior Radiographer in case, he fulfilly eligibility criteria prescribed for the post and the matter was fianlly disposed of with these directions.

2. The order that has been challenged in the CCP are orders dated 21.12.87 and 12.2.88. By the order dated 12.9.1988, where the matter has been considered in regard to the prayer made by the applicant for being appointed to the post of Senior Radiographer and the final directions

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were given by this Tribunal, the CCP against the earlier orders does not survive any more.

3. With these observations, the proceedings are accordingly dropped.

Member(J)

Member(A)

Dt/16.1.1989/

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